

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:727  
ANSWERED ON:09.07.2009  
NEAR MISS INCIDENT AT MUMBAI AIRPORT  
Deora Shri Milind Murlu

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether there was Air India, Jet near-miss incident at Mumbai Airport on 31st May, 2009;
- (b) if so, the reasons and details thereof;
- (c) whether any enquiry was ordered into the incident;
- (d) if so, the details of the findings and whether any action has been taken against the defaulter including the two pilots of the Aircraft and the Air Traffic Controller (ATC);
- (e) whether incidents like the present one had taken place in the past also; and
- (f) if so, the guidelines issued for future compliance?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) Yes, Sir. On 31.05.2009 an incident occurred between Jet Airways flight JAI 615 and Air India flight AIC 348 during cross runway operations.
- (b), (c) and (d) The incident was investigated by DGCA and it was found that the take off clearance issued to Jet Airways flight was misconstrued by Air India pilot as clearance for Air India flight and initiated take off roll, which led to this incident. The crew of Air India flight was grounded and advised not to exercise privilege of licence for a period of one month.
- (e) No, Sir.
- (f) Guidelines for safety during cross-runway operations have been issued by Directorate General of Civil Aviation. Instructions have also been issued to the concerned airlines for creating awareness about the incident, reviewing their training programmes and enhancement of surveillance activities.